

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) to (c) The Expenditure Reforms Commission has submitted in all ten reports covering 36 Ministries/Departments and on four specific issues—Food Subsidy, Fertilizer Subsidy, Autonomus Institutions and Optimizing Staff Strength. The recommendations contained in these reports have been forwarded to the concerned Ministries/Departments and are at various stages of implementation. The impact of these recommendations on economy in expenditure would be known only after these are implemented.

SEBI's action against Cipla

249. SHRI RAJU PARMAR: Will the Minister of FINANCE be pleased to state:

- (a) whether Government's attention has been drawn to the news-item captioned "Cipla Movement under SEBI lens" which appeared in the Economic Times, New Delhi on 22nd October, 2001;
- (b) if so, what is Government's reaction thereto;
- (c) whether Government have initiated an inquiry into the sharp upward movement in the share prior to the inclusion in the Sensex; and
- (d) if so, the details of investigation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) to (d)The Securities and Exchange Board of India (SEBI) has intimated that it initiated investigations into the price/volume behaviour of the scrip of Cipla Limited, prior to the announcement of Bombay Stock Exchange (BSE) to include Cipla in the BSE Sensex. The news-item appearing in the Economic Times, New Delhi of 22.10.2001 also referred to this. Investigations in the case are in progress.

Objectives achieved by Kar Vivad Samadhan Scheme

250. SHRI KHAGEN DAS : Will the Minister of FINANCE be pleased to state:

- (a) whether Kar Vivad Samadhan Scheme (KVSS) failed to realize its objective of declogging tax administration and raising revenue of fiscal significance;
- (b) whether there were 21134. arrears cases involving an amount of

Rs. 3205 crore as on 1.9.99 under 22 Commissionerates when the scheme was introduced after cases were settled under KVSS;

- (c) if so, the number of cases settled and the amount realized; and
- (d) what are the reasons for its failure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN): (a) to (d) No Sir. The KarVivad Samadhan Scheme attained a reasonable degree of success in realizing its objective of declogging tax administration and raising revenues which is evident from collection of taxes amounting to Rs. 738.74 crores and settlement of 33,918 disputes under the direct tax enactments and similarly, collection of taxes amounting to Rs. 643.80 crores and settlement of 11,159 disputes under the indirect tax enactments pending before different adjudicating/appellate authorities or courts. In all, over 45,000 disputes were settled under the scheme both under the direct tax enactments and indirect tax enactments.

Non-debiting of Special Additional Duty

251. SHRI KHAGEN DAS : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that non-debiting of special Additional Duty (SAD), Duty Entitlement Pass Book and grant of exemption from SAD rather than taking its incidence into account for fixation of credit rate caused an irrecoverable loss of revenue of Rs. 666 crore during 1998-99; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN): (a) and (b) The information is being collected and will be laid on the Table of the House.

Review of dismantling of APM

252. SHRI R.P. GOENKA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have reviewed the scheduled dismantling of the Administered Price Mechanism for the Petroleum Sector with effect from 1st April, 2002;